

LOK SABHA DEBATES

1

2

LOK SABHA

No. 40, Saturday, April 21, 1984|Vaisakha 1,
1906 (SAKA)

The Lok Sabha met at Eleven of the Clock

[MR. DEPUTY SPEAKER *in the Chair*]

ASSENT TO BILLS

SECRETARY-GENERAL ; Sir, I lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 30th March, 1984 :—

1. The Comptroller and Auditor-General's (Duties Powers and Conditions of Service) Amendment Bill, 1984.
2. The Industries (Development and Regulation) Amendment Bill, 1984.
3. The Ganesh Flour Mills Company Limited, (Acquisition and Transfer of Undertakings) Bill, 1984.
4. The Inchek Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Bill, 1984.

MR. DEPUTY SPEAKER : Now, Statement by Defence Minister...

श्री मनोराम बागड़ी (हिंसार) : उपाध्यक्ष महोदय, मैंने नियम 222 के अन्तर्गत आपको नोटिस दिया है कि जब यह पाकिस्तानी हवाई-जहाज भारत में उतरा उस पर एडजोनमेंट मंजूर करें, तो कहा गया कि गवर्नमेंट इन्फार्मेशन कलेक्ट कर रही है और फिर हवाई जहाज छोड़ दिये गये। जब यह प्रसला पार्लियामेंट के

सामने है, तो पार्लियामेंट के सामने आने से पहले एक्शन कैसे लिया गया ? यहबीच आफ प्रिबिलेज है।

MR. DEPUTY SPEAKER : You have given notice under Rule 222. It will be considered.

Now, the Defence Minister.

11.02 hrs.

STATEMENT RE: LANDING OF A
PAKISTANI SMALL AIRCRAFT AT
MUKERIAN, HOSHIARPUR DIS-
TRICT, PUNJAB ON 18TH
APRIL, 1984

THE MINISTER OF DEFENCE
(SHRI R. VENKATARAMAN) :

Mr. Speaker, Sir. A Pakistani CESSNA aircraft force landed in a field near Mukerian, Hoshiarpur District, Punjab between 1430 and 1450 hours on the 18th April, 1984.

2. As per information received, this aircraft belonged to the Lahore Flying Club and had taken off from Walton Airport, Lahore at about eleven A.M. IST on the 18th April for a two hour training flight with two occupants—an instructor of Lahore Flying Club and a trainee. During this period the aircraft reportedly lost its track and instead of returning via Ravi river bed, it started following the Beas river bed. The aircraft entered Indian air space near Ferozpur at about 1250 Hrs. and travelled in the north easterly direction along the Baes river bed.

As the fuel was getting exhausted, the aircraft force landed in a field at Mukerian at about 1430 hrs.

3. As soon as the aircraft entered Indian air space at 1250 hours, it was observed by a BSF Observation Post at Hussainiwala near Ferozpur. A report was immediately lodged to the Army and Air Force authori-

ties. The aircraft was flying at a very low height.

Soon thereafter an air search was launched in the general area Ferozpur. Simultaneously, Army, Police and Civil authorities were also informed to look for the aircraft. Subsequently, information was received from Punjab Government that this aircraft had force landed at Mukerian and that the circumstances leading to the incident were being ascertained from its two occupants.

4. Facts of the case indicate that the aircraft had inadvertently entered Indian airspace and was forced to land at Mukerian when its fuel was getting exhausted.

5. The inspection of the aircraft was conducted by the Air Force authorities who found that the plane was equipped with normal aircraft gadgets and did not have any sophisticated electronic equipment.

6. Government of Pakistan have conveyed their regrets to the Government of India for this air violation by the civilian trainer aircraft.

7. In the recent past there have also been some other incidents involving air violations by Pakistani aircraft. All these cases have been taken up with the Government of Pakistan for prevention of recurrence of such incidents. Adequate arrangements exist for safeguarding of our air space. It is due to the vigil of our Security Forces that the Air Violation was detected on the Aircraft entering our territory and for search operations to be undertaken.

8. Late in the evening of 19-4-1984, Ministry of Home Affairs have issued instructions to the Punjab Government for repatriation of the two occupants of the aircraft to Pakistan and release of the aircraft.

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : Sir, it is a very important matter. I want to know...

PROF. MADHU DANDAVATE : We want to have a discussion on this.

MR. DEPUTY-SPEAKER : Please give notice of this.

PROF. MADHU DANDAVATE (Rajapur) : We have given notice of this.

MR. DEPUTY-SPEAKER : Now, you have given notice of this and it will be considered

(Interruptions)

MR. DEPUTY-SPEAKER : He has given notice of this and that will be considered.

(Interruptions)

SHRI SATYASADHAN CHAKRABORTY : Sir, I want one clarification.

MR. DEPUTY-SPEAKER : You also give notice for this. It will be considered. Now, Mr. Buta Singh, to make a statement.

श्री राम विलास पासवान (हाजीपुर) :
पेपर्स में रिपोर्ट आई है कि पायलट के पास
लाइसेंस नहीं पाया गया। उसके पास लाइसेंस
था या नहीं ?

AN. HON. MEMBER : Sir, what about the zero hour ?

MR. DEPUTY-SPEAKER : There is no such thing as zero hour.

SHRI RAM VILAS PASWAN : Sir, there is no water in Patna city.

MR. DEPUTY-SPEAKER : Now Mr. Buta Singh to make a statement.

11.07 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 23rd April, 1984, will consist of :

- (1) Consideration of any item of Government Business carried over from today's Order Paper.